

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Dated: 25<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Appeal No. 27 of 2014 &  
I.A. No. 286 of 2014**

**Indraprastha Power Generation Ltd. ....Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 28 of 2014 &  
I.A. No. 287 of 2014**

**Pragati Power Corporation Ltd. ....Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 32 of 2014 &  
I.A. No. 288 of 2014**

**Delhi Transco Ltd. ... Appellant(s)  
Versus  
D.E.R.C. & Ors. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshdari

Counsel for the Respondent(s) : Mr. C.S.Vaidyanathan,  
Sr. Adv.  
Mr. Vishal Anand for BRPL  
Mr. Rahul Kinra for R.2  
Mr. Manu Seshadri  
Mr. Ankit for R.1

**ORDER**

The impugned direction which is sought to be implemented through these Applications is said to be challenged in the Hon'ble

Supreme Court by the Respondents. Now it is represented by the learned Senior Counsel appearing for the Respondents that notice has already been issued in that matter.

Post the matter on **10.11.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/kt